

T.S. No. 27/2022

Dated-30.04.2022

C.R put up today.

Both the parties are present today.

The parties filed one joint petition being No. 1382/22, filed under Order XXIII Rule 3 of CPC.

The plaintiff filed the instant suit for declaration that she is the legally married first wife of defendant No.1 as in the service record she was shown as second wife of the defendant; that she is entitled to all the benefits as per Rule as their marriage is still in existence by correcting her status in the service record of the defendant.

I have examined both the parties orally and satisfied that the dispute between has been settled and in this regard they also made one agreement.

I have perused the agreement. By virtue of the agreement the defendant No.1 admitted that-

(1) Plaintiff is his legally married first wife and accordingly he agreed to make correction in his service record by inserting the name of Smt. Deba Chamuah as his wife b deleting the name of Boby Chamuah.

(2) He allows to receive 40% of his total amount which will be received by the defendant No.1 being his retirement benefit including Gratuity, GPF etc.

(3) The plaintiff will be entitled to receive 50 % of the family pension as her share and if defendant No.1 expires before her in that case the plaintiff will be entitled to receive the pension being legally married wife of the defendant No.1.

T.S. No. 27/2022

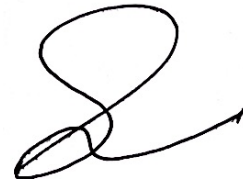
Dated-30.04.2022

Hence, the parties no more willing to proceed with the case any further on being agreed upon the above mentioned conditions of the agreement.

Considering the above discussion, this Court hereby pass the decree accordance with agreement reached between the parties under Order XXIII Rule 3 of CPC.

The Sheristadar is directed to prepare the decree as per compromise covenants made in the petition.

T.S No. 27/2022 is disposed of on compromise today.



**Munsiff No. 1
Dibrugarh**